

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, 8th of October, 2021

S.O. 344 -- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Jammu.


S.No	Name of the Officer S/Shri	Designation/Place of posting
1.	Sh. Iqbal Singh	ARA, D.C. Office
2.	Sh. Manesh Goswami	N.T. Shahzadpur
3.	Sh. Imtiaz ul Hassan Rashi	N.T. Kathar
4.	Sh. Ajay Kumar Jamwal	N.T. Khour
5.	Sh. Darpan Khajuria	N.T. Rehal
6.	Sh. Vijay Kumar	N.T. Raipur Pindi
7.	Sh. Mandil Vaid	N.T. Chak Malal

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :- 08 -10- 2021

No.LAW-Powr/14/2021-10
Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Addl. Deputy Commissioner Jammu. This is with reference to his letter No:- 619-Rev-Adm-MF-21-2021 Dated:05-10-2021
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government